

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

214. IA/3923/2023 C.P. (IB)/543(MB)2021

IN THE MATTER OF

State Bank of India	... Petitioner
Vs	
Essel Infraprojects Limited	... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 04.04.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the IRP: Adv. Kairav Trivedi (VC)

For the Respondent: Adv. Fatema Kachwalla (VC)

ORDER

IA/3923/2024- Ld. Counsel for the Applicant prays for a short adjournment. Allowed as prayed for. Adjourned to **25.04.2024**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/